

12.09 hrs.

Mr. Speaker: If it is a summary it will not be useful for asking questions because the details will not be there. I will get it distributed. Then, day after tomorrow I will give an opportunity to members to ask questions.

Shri Swaran Singh: I lay the statement on the Table of the House. [Placed in Library. See No. LT-5105/65.]

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of order. In consonance with the salutary practice that you have laid down for starred questions and short notice questions that whenever a statement is to be laid on the Table advance copies thereof should be made available in the Notice Office so that members can study it and get ready for asking questions, I would suggest that the same practice may be followed in the case of Calling Attention Notices also.

Shri Swaran Singh: I agree. Copies will be made available.

Mr. Speaker: I follow the hon. Member. In the case of questions when a statement is laid on the Table advance copies are placed in the Notice Office so that those members who are interested in that can read it and come prepared for asking questions. He has suggested that the same procedure may be followed in the case of Calling Attention Notices. I will certainly agree to that. In the case of Calling Attention Notices also the same procedure might be adopted.

Shri J. B. Kripalani (Amroha): Whenever Ministers make statements they should be brief and to the point instead of being long as their speeches.

Shri Hari Vishnu Kamath: May I know when this Calling Attention Notice will be taken up for asking questions?

Mr. Speaker: I will see. If it could not be done tomorrow, I will fix day after tomorrow.

डा० राम मनोहर लोहिया (फर्रुखाबाद): इतना मैं भ्रज कर दूँ कि जिस तरीके से हर चीज को लम्बान में कहने की विदेश मंत्री सरदार स्वर्ण सिंह को बहुत ज्यादा भूल है उसी तरीके से ज्यादा चीज को थोड़े में वे कहना सीख जायें तो हमारे यहां भी दुनिया में भी बड़ा फायदा होगा।

RE: CALLING ATTENTION NOTICE
(Query)

श्री मधु लिमये (मुंगेर): एक बात में ध्यानाकर्षण प्रस्ताव के बारे में भ्रज करना चाहता हूँ कि क्योंकि वह एक बहुत महत्वपूर्ण मामला है और वह एक ऐसा मसला है जो कि मजदूरों से सम्बन्धित है। 22 हजार मजदूर मिलों में काम करते हैं वह मिलें बन्द होने जा रही हैं।

अध्यक्ष महोदय: इस तरह आप उसे नहीं ले सकते हैं।

श्री मधु लिमये: एक लाख लोगों की जिंदगी का सवाल है

अध्यक्ष महोदय: मैंने कहा तो कि इस तरह नहीं ले सकते।

श्री मधु लिमये: आप केवल दो बातें मेरी सुन लीजिये फिर मैं बैठे जाता हूँ।

अध्यक्ष महोदय: इस तरीके से नहीं हो सकता।

श्री मधु लिमये: यह केन्द्रीय सरकार के अधीन मामला आता है प्राविडेंट फंड का

अध्यक्ष महोदय: आइए, आइए।

श्री मधु लिमये: एक मिनट सुन लीजिये कि इसमें क्या है।

अध्यक्ष महोदय : मैं सुन लूंगा लेकिन इस तरह से नहीं।

श्री मधु लिमये : यहाँ ही क्यों नहीं सुन लेते ताकि बाकी लोग भी सुन लें ?

अध्यक्ष महोदय : घाड़र, घाड़र।

12.11 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha shown against each:

- (i) Supplementary Statement No. 1—Twelfth Session, 1965.
- (ii) Supplementary Statement No. V—Eleventh Session, 1965.
- (iii) Supplementary Statement No. IX—Tenth Session, 1964.
- (iv) Supplementary Statement No. XI—Ninth Session, 1964.
- (v) Supplementary Statement No. VI—Eighth Session, 1964.
- (vi) Supplementary Statement No. XVI—Seventh Session, 1964.
- (vii) Supplementary Statement No. XIX—Fourth Session, 1963.

[Placed in Library. See No. LT-5092/65.]

Shri S. M. Banerjee (Kanpur): When a similar statement was being laid on the Table last time I and some other Members raised the

question of foreign exchange given to the various Ministers who have gone abroad during the inter-session period in 1964 and 1965 and the reply of Shri Bhagat was that the information is being collected. Of course, he did not say that it will be laid on the Table of the House. Then we reminded him by a question saying that we wanted the information up to July 1964. May I request the Minister, through you, to supply this information. This information is necessary to see that the Ministers did not misuse foreign exchange or foreign exchange was not granted to them frivolously when it was not needed.

Mr. Speaker: Does he say that there was an assurance?

Shri S. M. Banerjee: There was an assurance by the Minister.

Mr. Speaker: I will find out and get it examined. He cannot say off-hand whether there was an assurance or not.

Shri Hari Vishnu Kamath (Hoshangabad): I was happy to read in the papers during the last recess that the Lok Sabha Secretary, under your wise guidance and in the efficient discharge of his duties, had written to the Ministries concerned that many, many—innumerable practically—assurances had been pending implementation, and no statement had been laid on the Table in compliance with the assurance or promise given in this House as far back as 1962, three years ago; and the Lok Sabha Secretary, if I remember aright, had asked the Ministries to address themselves to this task and make a statement in this session as to whether they intend to comply with their promises or assurances pending since 1962, for three or four years. It has become a farce, a parliamentary farce. Do you not agree?

Mr. Speaker: I will see to it. I will see the previous statement as well as the assurances.